

Item No.01

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(THROUGH PHYSICAL HEARING (WITH HYBRID OPTION))**

Original Application No.181/2025(CZ)

Bhopal Citizen's Forum,
Through its Convenor Mr. Surendra Tiwari

Applicant(s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: 18.02.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s): Mr. Harpreet Singh Gupta, Adv.

For Respondent(s): Mr. Prashant M. Harne, Adv. for R-1&3
Ms. Parul Bhadoria, Adv. for R-4
Mr. Yadvendra Yadav, Adv. for R-5

ORDER

1. Status Report dated 17.02.2026 has been filed by respondent no. 4 which is placed on record.
2. In view of the facts and circumstances of the case we consider presence of the Collector, Bhopal and the Bhopal Municipal Corporation through the Commissioner to be essential for just and proper adjudication of substantial environmental questions involved in the case and the Collector, Bhopal and the Bhopal Municipal Corporation through the Commissioner are accordingly impleaded as Respondents No. 7 and 8.
3. The applicant is directed to file amended memo of parties within two weeks.

4. All the Respondents are directed to file compliance reports the compliance as regards strict implementation of GRAP and its periodical review by the High Level Committee.
5. The Registry is directed to ensure that letters sent to officials to communicate the directions of this Tribunal, reach the concerned office with correct address.
6. No response/compliance report has been filed by the Collector, Bhopal, and Commissioner, Bhopal Municipal Corporation in compliance of this Tribunal's order dated 07.01.2026.
7. We take serious note of such non-compliance and convey our displeasure in this regard and also direct the Collector, Bhopal, and Commissioner, Bhopal Municipal Corporation to submit response/compliance report within two weeks failing which they shall appear before this Tribunal physically to explain the circumstances of such non-compliance.
8. It may be observed here that NCAP scheme has been started by the Government of India in 2019 for taking up effective action to mitigate the air pollution in non-attainment cities of the country, with objective of reducing the air pollution by 20-30% by 2024. Funds are required to be spent on dust management, solid waste management, traffic management, air quality monitoring etc. This Tribunal is keen to know the details of funds received from the Government of India under this scheme along with details of expenditure on various items during last five years. There is an urgent need to have a critical review of the various activities undertaken till now under the above said scheme and for adoption of new methods/technologies to make the above said scheme effective and meaningful to achieve desired results. The Commissioner, Bhopal Municipal Corporation, is directed to file separate compliance report in this regard before the next date of hearing.

9. List the matter on **18th March, 2026.**

Arun Kumar Tyagi, JM

Sudhir Kumar Chaturvedi, EM

18th February, 2026,
Original Application No.181/2025(CZ)
AK&K